

C.P./No: 35/02

For orders

Fixed on

26/4/02

Sh
9/4/02

⑤ 26. 4. 2002.

None present on behalf of applicant. From averments made in the C.P. we are satisfied that the prima facie case is made out against Respondent No. 2 Shri Jaykumar Singh for wilful disobedience of the order of Tribunal.

Let notice be issued to Respondent No. 2 to show cause why he should not be punished for wilful disobedience of order of Tribunal dated 29-6-2001 passed in OA No. 681/2000 "Prakash Gharshyam Aggarwal vs. Union of India & another."

Let the case be listed
on 31.5-2002.

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(Smt. S. Shastri)
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S. Dikshit
(S. Dikshit)
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